

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA Nos.2633/Del/2018, 2634/Del/2018 & 2635/Del/2018  
Assessment Years : 2013-14 & 2014-15**

**M/s Laxmi Traders,  
3797, Charkhewalan,  
Chawri Bazar,  
Delhi – 110 006.  
PAN : AABFL7051M.  
(Appellant)**

**Vs. Assistant Commissioner of  
Income Tax,  
Central Circle-28,  
New Delhi.**

**(Respondent)**

Appellant by : None.  
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **31.03.2021**  
Date of pronouncement : **31.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment years 2013-14 and 2014-15 are directed against the order of learned CIT(A)-XXV, New Delhi dated 8<sup>th</sup> February, 2018 and 6<sup>th</sup> February, 2018.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated Nil has requested for withdrawal of the appeals filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. Certificates to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 have also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 31<sup>st</sup> March, 2021.

Sd/-

**(KUL BHARAT)  
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)  
VICE PRESIDENT**

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar